

THE
PARLIAMENTARY DEBATES

Dated.....20.11.2014

(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT

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HOUSE OF THE PEOPLE
Saturday, 12th July, 1952.

The House met at a Quarter Past
Nine of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(No Questions Part I not published.)

POINT OF PRIVILEGE

ALLEGED SPEECH OF SHRI SUNDARAYYA

Shri B. Shiva Rao (South Kanara—South): Sir, I am grateful to you for giving me permission under rule 199 of the Rules of Procedure to raise a question which, in my view, concerns a privilege of the Committee of Privileges.

I do not think it is necessary to argue at any length that a Committee which has been constituted by you is entitled to expect that no part of its proceedings will be published either prematurely or in an unauthorised fashion. I am raising this matter because I want to invite your attention and the attention of the House to a report which has been published, and which, to me, seems to be much more serious than either premature or unauthorised.

About two or three weeks ago, on a statement made by my hon. friend, the Leader of the Communist party in this House, Mr. Gopalan, you were pleased to refer the question of the authenticity of certain documents placed on the Table of the House by Dr. Satyanarayan Sinha, and from which documents he had made extensive quotations in the course of his speech on the Defence estimates, to the Committee of Privileges. So far the Committee has not made any report. To my great surprise, I saw in the *Times of India*, a few days ago, a reference to the proceedings of the Committee in regard to this matter. I

have before me the Delhi Edition of the *Times of India* of the 5th July. On page five of that issue, there is a fairly detailed report of a speech alleged to have been made by Mr. Sundarayya, who is the Leader of the Communist Party in Parliament. I do not want to detain the House by reading the whole of the report, because it is not relevant to my purpose. But I may invite the attention of the House to one passage. I am quoting it from this paper:

"About Dr. Sinha's allegations in Parliament, Mr. Sundarayya stated that the documents in question were false, fraudulent and forged and the Privileges Committee of Parliament had now almost completed its investigations and Dr. Sinha was finding it difficult to get out of the situation."

I am assuming that this report is a fairly and substantially correct version of what Mr. Sundarayya said in the course of his speech. If my assumption is correct, I have no hesitation in saying that that report is utterly improper and highly objectionable from every point of view. I invite your attention in order that appropriate action may be taken under rule 203 of the Rules of Procedure.

Shri Frank Anthony: (Nominated—Anglo-Indian): May I know where Mr. Sundarayya made the statement?

Shri B. Shiva Rao: At Moga, in the Punjab.

Mr. Speaker: The report is there. Hon. Members may refer to the report. I do not think it is Mr. Shiva Rao's contention that the report correctly represents what Mr. Sundarayya said. Any way, *prima facie*, I think, this is a case which should go to the Privileges Committee, and may be considered along with the main question of privilege which they are considering. The Committee will of course, go into the question as to how far the report is correct and, if so, whether it constitutes a breach and,

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if so, what steps this House should take will also be recommended by the Committee in their report. I think that is enough for the present.

Shri Velayudhan: (Quilon cum Mavelikkara—Reserved—Sch. Castes): On a point of information, Sir. Are we taking into account anything appearing in the Press?

Mr. Speaker: Order, order. The hon. Member's question is entirely irrelevant. It is not anything in the Press that we are taking note of.

Shri Velayudhan: You gave a similar ruling.

Mr. Speaker: Order, order. The report in the Press distinctly mentions Mr. Sundarayya and it attributes to him certain statements in connection with a matter which is under investigation by the Privileges Committee, and admittedly, the House has not yet received the report of the Privileges Committee. It is therefore necessary, I think, to investigate the facts. Therefore, I said that the Committee will investigate as to whether Mr. Sundarayya did say so as a matter of fact, and if so, it is for the Committee to consider further the circumstances in which he said so and whether his statement constitutes a breach of privilege, and state what the recommendations of the Committee are. The report will be before the House and ultimately the House will decide.

Shri S. S. More (Sholapur): is not Mr. Sundarayya outside the purview of this House?

Mr. Speaker: No one in the Indian Union is outside the jurisdiction of this House.

Shri S. S. More: As far as this question is concerned?

Mr. Speaker: As far as the privileges are concerned. It is not competent for any person high or low, inside or outside the House, to act or speak in a manner which offends the dignity or interferes with the privileges of this House or any Member of this House. Let there be no misunderstanding or misapprehension that anybody, on the ground that he is not a Member of this House, is entitled to say anything about this House.

Shri S. S. More: Will the Committee go into the question of the responsibility of the *Times of India* people?

Mr. Speaker: That would be for the Committee. I do not want to anticipate that. The Committee will certainly examine whether Mr. Sundarayya said so. Then the *Times of India* comes. It has reported. If the Committee finds that Mr. Sundarayya did not say so, the burden will be heavily upon the *Times of India*.

ELECTION TO COMMITTEE

INDIAN COUNCIL OF MEDICAL RESEARCH

Mr. Speaker: I have to inform the House that upto the time fixed for receiving nominations for the Indian Council of Medical Research, six nominations were received. Subsequently four Members withdrew their candidature. As the number of the remaining candidates was thus equal to the number of vacancies in the Committee, I declare the following Members to be duly elected:

1. Dr. Satyaban Roy.
2. Dr. S. A. Ebenezer.

RESOLUTION RE LINGUISTIC STATES

Mr. Speaker: The House will now proceed with the further discussion on the resolution re Linguistic States moved by Shri Tushar Chatterjea on the 7th July, 1952. The time-limit, as hon. Members already know, is 15 minutes. The discussion will include the amendments moved.

शेठ गोविन्द दास : (मंडला-जबलपुर दक्षिण) : अध्यक्ष महोदय, जहां तक इस प्रस्ताव के सिद्धान्त का सम्बन्ध है मैं समझता हूँ कि इस सिद्धान्त से हम कांग्रेसवादी सभी सहमत हैं। परन्तु यह प्रस्ताव जो यह चाहता है कि इस मामले का निबटारा फ़ौरन किया जाय, मेरा यह विनम्र मत है कि इसका निबटारा वर्तमान परिस्थिति में तत्काल नहीं किया जा सकता।

मैं एक ऐसे प्रदेश से आता हूँ जहाँ दो भाषाएँ बोली जाती हैं, एक हिन्दी और दूसरी मराठी और जहाँ तक भाषा के आधार पर प्रान्तों के विभाजन का सम्बन्ध